

CC No. 02/2020
FIR No. 47/2003
PS ACB
State Vs. Closure Report

20.08.2020

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020and; office order no. 322/RG/DHC dated 15-08-2020.

The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on **Cisco Webex Platform** through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and in terms of orders of Hon'ble High Court bearing No. R- 235/RG/DHC/2020 dated 16.05.2020 and No. 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020 and; circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

Present (through Video conference):

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.
- : Inspector Rohitash from P.S ACB.

Inspector Rohitash submits that the complainant in this case was Assistant Director, Vigilance of MCD, but actually in this case signatures

of one Mr. K. D. Akolia, the then Deputy Commissioner, MCD Central Zone, were allegedly forged. He also informs that he also tried to locate the present whereabouts of K. D. Akolia and found that he is residing somewhere in USA. IO submits that he is trying to contact him on few numbers and e-mails which he came to find out, but those numbers and e-mails are not correct.

Let Inspector Rohitash find whereabouts of K. D. Akolia.

Meanwhile, issue notice of the closure report to Assistant Director, Vigilance and also to K. D. Akolia who was the then Deputy Commissioner, MCD Zone.

Put up on 05.10.2020.

A copy of this order be supplied to the Ld. Prosecutor as well as to the IO, through e-mail/WhatsApp.

And a copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG VINAY SINGH
'Date: 2020.08.20 13:06:14 +05'30



(Dig Vinay Singh)
Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
20.08.2020
(r)

**CT Case No. 8/19
Dr. Amit Aggarwal Vs. Namrata & Ors.**

20.08.2020

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020; No.26/DHC/2020 dated 30.07.2020 and; office order no. 322/RG/DHC dated 15-08-2020.

The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on **Cisco Webex Platform** through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and No. 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020 and; circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

Present (through Video conference):

- : Sh. Maqsood Ahmed, Ld. Chief Prosecutor for the State.
- : Complainant in person with counsel Sh. Sulaiman Khan.
- : Inspector Rohitash SHO PS ACB.

Arguments of the complainant's counsel and the IO heard.

Advocate Rajesh Sharma also appeared for the proposed accused no.1 and 2, along with accused no.1 and 2. However, both these proposed accused have no right to be heard at this stage of the matter. It seems that Ahlmad has issued notice to the proposed accused persons for today's hearing, mistakenly. Therefore, the arguments of the proposed accused persons are not heard. It is informed to the counsel for proposed accused persons that they do not have any locus standi to be heard in the matter at this stage.

Ld. Counsel for the complainant submits that he shall file written submissions within three working days from today. Let it be filed. As soon as it is filed, let the copy of the same be supplied to the IO through e-mail.

Put up for orders on 03.09.2020.

A copy of this order be supplied to Ld. Prosecutor; complainant and his counsel; and IO, through e-mail/WhatsApp. And a copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG VINAY SINGH
'Date: 2020.08.20 13:46:14 +05'30



(Dig Vinay Singh)
Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
20.08.2020
(k)